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കേരള സർക്കാർ
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കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

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PART IV

Private Advertisements and Miscellaneous Notifications

KERALA VETERINARY & ANIMAL SCIENCES UNIVERSITY**Pookode, Lakkidi P.O., Wayanad, Kerala-673 576**

NOTIFICATIONS

(1)

No. KVASU/GA-D/426/2011.

*Dated, Pookode, 7th March 2018.**Sub:—KVASU—Registry—Constitution of the Management Council under Section 21 of KVASU Act 2010 (Act 3 of 2011)—Reg.**Ref:—1. Election Notification No. KVASU/GA-D/3913/2017, dated 18-12-2017.**2. Notification of Election Results No. KVASU/GA-D/3913/2017, dated 22-2-2017.*

In pursuance of section 21 of KVASU Act 2010 (Act 3 of 2011) the Management Council of Kerala Veterinary and Animal Sciences University is constituted with the following members:

1. Ex-Officio Members

(i) The Chancellor.

Shri Justice (Rtd.) P. Sathasivam, Hon'ble Governor of Kerala.

(ii) The Pro-Chancellor.

Shri Adv. V. S. Sunilkumar, Hon'ble Minister for Agriculture.

(iii) Member of Parliament representing the Constituency where the University Head Quarters is located.

Shri M. I. Shanavas, M. P.

(iv) Member of the Legislative Assembly of the Constituency where the University Head Quarters is situated.

Shri C. K. Saseendran, MLA-Kalpetta.

(v) The Vice Chancellor.

Shri Anil X. - IAS (Vice Chancellor, i/c).

(vi) The Secretary to Government (Animal Husbandry and Dairy Development Department).

Shri Anil X. - IAS.

(vii) The Secretary to Government (Finance Department) or an officer not below the rank of Additional Secretary appointed by him.

Shri V. K. Rajan.

(viii) The Secretary to Government Law Department or an Additional Secretary nominated by him.

Vacant.

(ix) Director of Animal Husbandry Department.

Dr. N. N. Sasi.

(x) Director of Dairy Development Department.

Shri Abraham T. Joseph

(xi) One Nominee of Indian Council of Agricultural Research not below the rank of Deputy Director General.

Dr. Ashok Kumar.

(xii) One nominee of the Veterinary Council of India.

Vacant.

(xiii) Deans of Faculties.

1. Faculty Dean (Veterinary & Animal Sciences)-Vacant.**2. Faculty Dean (Dairy Science & Technology)-Dr. P. Sudheer Babu.**

(xiv) Directors of Academics & Research and Entrepreneurship.

(xv) President, Kerala State Veterinary Council.

Dr. V. M. Harris.

(xvi) Director of Agriculture.

Sri A. M. Sunil Kumar.

(xvii) Director of Employment and Training.

Dr. Sriram Venkitaraman, IAS.

(xviii) Director of Centre for Development Studies.

Prof. Sunil Mani.

(xix) The Registrar (Member Secretary)

Dr. Joseph Mathew.

2. Elected Members

(i) Representing Legislative Assembly (2 Nos. - 1 SC/ST)

a. Smt. E. S. Bijimol, (92-Peerumade), Member, Legislative Assembly, Panthalooparambil, Elappara P. O., Idukki-685 501-(General).

b. Shri O. R. Kelu, (17-Mananthavady), Member, Legislative Assembly, Olanchery Puthenmittom, Kattikulam P. O., Wayanad-670 646-(SC/ST).

(ii) Representing Students (1 No.)

a. Shri Sidharth Shankar, K. M., 14-BVM-103, B.V.Sc. & A. H., 3rd Year, College of Veterinary and Animal Sciences, Mannuthy.

(iii) Representing Teachers (3 Nos.)

a. Dr. Leeba Chacko, Assistant Professor, ARG & O, College of Veterinary and Animal Sciences, Pookode.

b. Dr. Narayanan M. K., Assistant Professor, Department of Surgery, College of Veterinary and Animal Sciences, Mannuthy.

c. Dr. Sabin George, Asst. Professor, Department of Livestock Production Management, College of Veterinary and Animal Sciences, Mannuthy.

(iv) Representing Non-Teaching Staff (1 No.)

a. Shri Sunil K., Clerical Assistant, LRS, Thiruvazhamkunnu.

(v) Representing Permanent Labours (1 No.)

a. Vacant (*Result withheld due to pending cases before the Hon'ble High Court of Kerala*).

3. Members Nominated by the Chancellor

(i) Two eminent Scientists in the field of Veterinary and Animal Science from the University or within Kerala.

a. Vacant

b. Vacant

(ii) Two Progressive Livestock or Poultry Farmers (One Woman)

a. Vacant

b. Vacant

The members other than the ex-officio members will hold office for a period of three years subject to the provisions contained in the Section 22(1) of Kerala Veterinary and Animal Sciences University Act 2010 (Act 3 of 2011) and Chapter XXIV Clause 424 of Kerala Veterinary and Animal Sciences University (First Amendment) Statutes, 2015.

(2)

No. KVASU/GA-D/426/2011(ii).

Dated, Pookode, 7th March 2018.

Sub:—KVASU—Registry—Constitution of the Board of Management under the Section 24 of KVASU Act 2010 (Act 3 of 2011).

In pursuance of section 24 of KVASU Act 2010 (Act 3 of 2011) the Board of Management of Kerala Veterinary and Animal Sciences University is Constituted with the following members:

- (i) The Vice Chancellor (i/c)
Shri Anil, X., IAS.
- (ii) The Secretary to Government (Animal Husbandry and Dairy Development Department).
Shri Anil, X., IAS.
- (iii) The Secretary to Government, Finance Department.
Shri V. K. Rajan.
- (iv) The Secretary to Government, Law Department or one Additional Secretary nominated by him.
Vacant.
- (v) One member representing Indian Council for Agricultural Research in the Management Council.
Dr. Ashok Kumar.
- (vi) One Dean of faculty elected by the Management Council.
Vacant.
- (vii) One Member elected from among the teachers in the Management Council, by the Management Council.
Vacant.
- (viii) Three non-official members of the Management Council elected by the Management Council of whom one shall be a member belonging to the Scheduled Caste or Scheduled tribe and one shall be a woman.
 - (1) Vacant.**
 - (2) Vacant.**
 - (3) Vacant.**
- (ix) Two members of the Legislative Assembly of which one shall be representing the Constituency where the Headquarters of the University is situated;
 - (1) Shri C. K. Saseendran, MLA, Kalpetta.**
 - (2) Vacant.**
- (x) One nominee of Veterinary Council of India.
Dr. T. Harikrishna.
- (xi) The Registrar, who shall be the Member Secretary.
Dr. Joseph Mathew.

The members other than the ex-officio members will hold office for a period of three years subject to the provisions contained in the Section 25(1) of Kerala Veterinary and Animal Sciences University Act 2010 (Act 3 of 2011) & Clause 424 of Chapter XXIV of the First Amended Statute of KVASU.

They shall not be eligible for any payments other than actual TA/DA for meetings duly convened.

By order of Vice Chancellor (i/c),
(Sd.)
Registrar.